

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.104

IB- 2884/(ND)/2019

IN THE MATTER OF:

Euler Hermes Singapore Branch

Vs.

Sharda Ma Enterprises (P) Ltd

...OPERATIONAL CREDITOR

... CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 14.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Preet Pal Singh, Adv. Alongwith Mr. Saurabh Sharma, Adv.

For the Respondent :

ORDER

Heard the submissions made by the Counsel for the Operational Creditor as well as Counsel for the Corporate Debtor. Counsel for the Corporate Debtor is directed to file "Vakalatnama" within 3 weeks and reply within 2 weeks.

Post the matter on 18.8.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit